

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

15

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/173/ (IB)/2017
NAME OF THE PETITIONER(S) : INDIA SME ASSET RECONSTRUCTION CO. LTD
NAME OF THE RESPONDENT(S) : TRIBUNE TEXTILES INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. S. Sambasithasan For Petitioner
Per M. L. Ganesh

M. L. Ganesh

ORDER

Counsel for Petitioner present. As seen from the records, Counsel for Petitioner has not complied with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. Therefore, for non-compliance with the said provision the petition abates and the same is **dismissed** with a liberty to the Petitioner to file a fresh, if so desired.

sd/-
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk

sd/-
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)